

Dr. K.S. JAWAHAR REDDY, I.A.S.,



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**CHIEF SECRETARY**

**Lr.No.NGT/MAUD/CDMA/2023, Dated 14.04.2023**

To  
The Registrar,  
National Green Tribunal,  
New Delhi.  
([judicial-ngt@gov.in](mailto:judicial-ngt@gov.in))

Sir,

Sub: State of Andhra Pradesh-Solid Waste and Sewage  
Management – Hon'ble NGT Order dated 17.11.2022 in O.A  
No.606/2018 – Status report as on 31.03.2023 on Waste  
Management in the State of Andhra Pradesh – Submitted – Reg.

Ref : Order of the Hon'ble National Green Tribunal, New Delhi in O.A.  
No.606/2018 dated 17.11.2022.

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In compliance of the Orders dated 17.11.2022, issued by the Hon'ble National Green Tribunal, New Delhi in O.A. No.606/2018, I am here with filing the Affidavit narrating the Status in Solid Waste & Sewage Management including Legacy Waste Treatment taken up in the Urban Local Bodies of the State of Andhra Pradesh.

I would like to state that efforts are made by the State to ensure treatment of Sewage Generated, to expedite Treatment of Legacy Waste in all ULBs as directed by the Hon'ble National Green Tribunal, New Delhi.

Yours faithfully,



(CHIEF SECRETARY)

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO.606 OF 2018**

**IN THE MATTER OF:**

**In re: Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.**

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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No.606/2018

(In respect of State of Andhra Pradesh)

Re : Compliance of Municipal Solid Waste Management Rules, 2016  
and other environmental issues

**CORAM:**

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIR PERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

**AFFIDAVIT OF THE CHIEF SECRETARY, ANDHRA PRADESH**

I, Dr. K. S. Jawahar Reddy, S/o Eswar Reddy K.S, aged about 58 years,  
Occ: Chief Secretary to Government, Government of Andhra Pradesh, do  
hereby solemnly and sincerely affirm and state on oath as follows:

1. I submit that I am the Chief Secretary for Andhra Pradesh State and as  
such I am well acquainted with the facts of the case to depose this  
Affidavit.

ATTESTOR



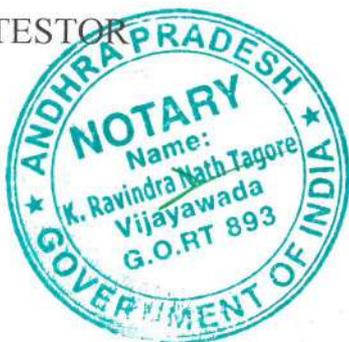
DEPONENT

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4. In view of the above direction, I submit that on behalf of the State of Andhra Pradesh an Affidavit as response was filed on 08.11.2022 and the Chief Secretary along with other Senior Officers of the State have attended the review in person through Video Conference on 17.11.2022 and presented the Status on:

- i. Coverage of door-to-door solid waste collection
- ii. Processing of Wet Waste, Dry (recyclables) Waste & Dry (combustible) Waste in all the 123 ULBs of the State
- iii. Progress in Legacy Waste Treatment (Bio-mining)
- iv. Treatment of Liquid Waste at existing Sewage Treatment Plants and Progress in construction of STPs for treatment of Liquid Waste Generated.
- v. Source of funding and availability of funds for construction of STPs to bridge the gap
- vi. Other initiatives taken up by the State in Waste Management.

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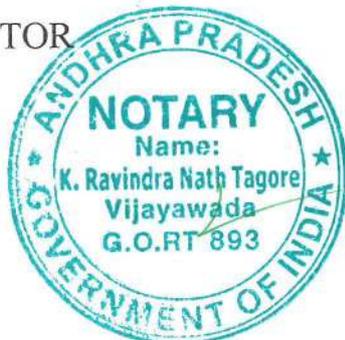
5. I submit that in view of the above status submitted by the State, the Hon'ble National Green Tribunal in its orders dated 17.11.2022 have observed as under and the relevant paragraphs are extracted hereunder for ready reference of this Hon'ble National Green Tribunal:

At para 11. "..... In view of above, we refrain from directing levy of compensation if an amount of Rs.2500 crore is made available by the State in a separate ring-fenced account by adjusting the amount available or otherwise. Such arrangement must be made within one month."

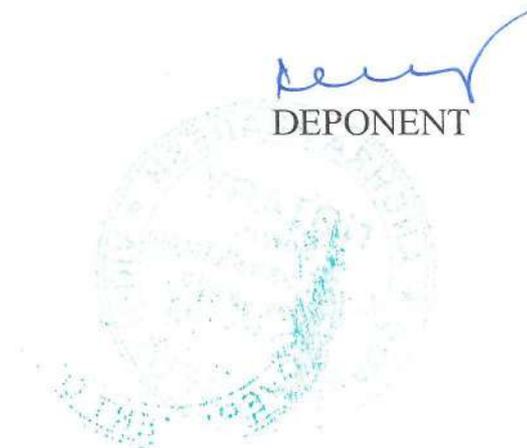
At para 14. "In the light of above discussion, let further remedial measures be taken urgently, addressing following among other critical issues:

- i. Verification of impact of bioremediation of drains on reduction of BOD and Fecal Coliform to save unnecessary expenditure, if no positive impact is taking place.

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ii. Ensuring utilization of treated sewage avoiding its discharge in rivers and other water bodies to the extent possible. The STPs should have well defined performance-based O&M mechanism.

iii. Unprocessed current solid waste should not get mixed up with legacy Waste Sites. The fractions/components emerging out of bio-remediation and bio mining processes should be properly managed.”

6. I submit that the Hon’ble National Green Tribunal, New Delhi has further directed“..... The status report on the subject of Waste Management in State of Andhra Pradesh as on 31.03.2023 may be placed on record by the Chief Secretary, Andhra Pradesh on or before 15.04.2023 ..... ”.

7. I submit that in compliance of the said order dt 17.11.2022, the present affidavit is filed submitting the status report on the subject of Waste Management in State of Andhra Pradesh as on 31.03.2023, to the kind notice of Hon’ble National Green Tribunal.

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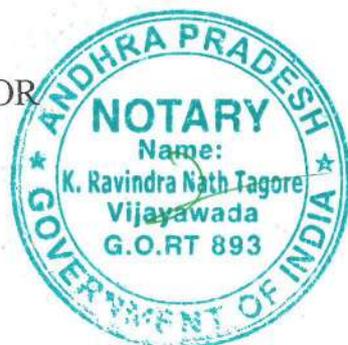


8. I submit that at the outset in order to comply with the directions issued by the Hon'ble National Green Tribunal, the State Government in order to make available an amount of Rs.2500 Crore in a separate ring-fenced account by adjusting the amount available, have issued Budget Release Order (BRO) vide G.O.Rt.No.1913, Finance (FMU-EFS&T & MA&UD, CRDA) Dept., dated 13.04.2023 and is filed herewith as **Annexure -1A**, and administrative sanction was accorded by the MA&UD Department vide G.O.Rt.No.248, dated 13.04.2023 and is filed herewith as **Annexure -1B** and also a separate PD Account is created for deposits of Ring-Fencing vide Memo.No. 1288238/K(A2)/2020, dated 13.04.2023 and is filed herewith as **Annexure -1C**. I further submit that the said amount adjusted in the ring-fenced account shall be dedicated for Sewage Management/ construction of Sewage Treatment Plants.

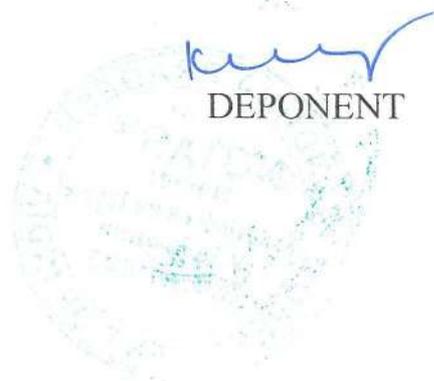
9. I submit that as per the direction of the Hon'ble National Green Tribunal on the remedial measures to be taken up urgently on

*“(i) Verification of impact of bioremediation of drains on reduction of*

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*BOD and Fecal Coliform to save unnecessary expenditure if no positive impact is taking place.*” It is humbly submitted that in view of less impact in reduction of BOD & Fecal Coliform in the Sewage, Bio-remediation of drains is discontinued and it has been decided to speed up the construction of existing Sewage Treatment Plants and also to take up new Sewage Treatment Plants, under different schemes in the Urban Local Bodies.

*“(ii) Ensuring utilization of treated sewage avoiding its discharge in rivers and other water bodies to the extent possible. The STPs should have well defined performance-based O&M mechanism”*: It is humbly submitted that the Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada has been directed to monitor the Sewage Generation & Treatment at STPs in the ULBs, real-time, with specific Standard Operation Procedures and advised the Engineer-in-Chief (Public Health) Tadepalli to take necessary action for setting up of equipment for Real Time Monitoring at the existing STPs, STPs under construction and also to incorporate the required provisions in the

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*[Signature]*  
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Estimates of STPs proposed for construction. For this purpose, Flow rate and Pollution Level, characteristics of Sewage i.e., pH, BOD, COD, TSS etc., at Inlet & Outlet Points of Sewage Treatment Plants in the ULBs have also been ascertained.

*“(iii) Unprocessed current solid waste should not get mixed up with legacy waste sites. The fractions/components emerging out of bio-remediation and bio-mining processes should be properly managed.”*

It is humbly submitted that clear instructions were issued to all the ULBs vide Roc No.12057/8/2023/L-Sec dated 01.04.2023 to continue Windrow Composting, where there are no functional Waste to Compost/Bio-CNG Plants/ISWM Plants, to treat the current Wet Waste and also to continue utilization of Material Recovery Facilities established by ULBs to manage the recyclable dry waste. In addition, all Municipal Commissioners were also instructed to continue sending Combustible Waste to the 2 Waste to Energy Plants and 5 Cement Plants already mapped for processing/safe disposal of combustible waste. The said instructions issued to ULBs in this regard are filed herewith as **Annexure – 2.**

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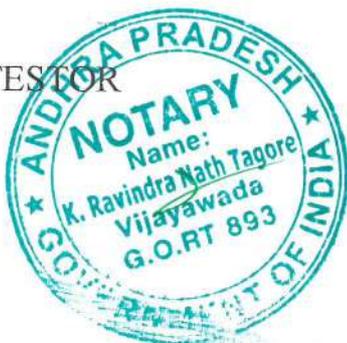
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10.I further submit that apart from the above action taken by the State of A.P. in compliance to the order dt 17.11.2022 of the Hon'ble National Green Tribunal, the further action initiated by the State of A.P is submitted hereunder for the kind perusal of the Hon'ble National Green Tribunal :

- i. The total Solid Waste generated is 6890 TPD from all 123 ULBs and 100% Door to Door collection is ensured at house-hold/ waste generator level through 2737 compartmentalized Auto Tippers, 880 Trucks, Tippers, Tractors, 480 Compactor Vehicles & 250 e-Autos. Another 266 e-autos have already been procured & will be deployed to the ULBs before end of April, 2023. Thus, the Solid Waste generated is being collected, transported and totally processed.
- ii. Processing of total 3790 TPD of Wet Waste generated in the ULBs is ensured through functional Waste to Compost Plants, Bio-CNG Plants & Integrated Solid Waste Management Plants (ISWM Plants). The remaining ULBs are continuing treatment of Wet Waste through the Windrow Composting Units established in the ULBs.

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### I. Wet Waste Processing

Type of Processing Facility	No of ULBs covered	Processing Capacity (in TPD)
Waste to Compost Plants (29 Nos.)	33	1315
Bio-CNG Plants (4 Nos.)	8	175
ISWM Plants (9 Nos.)	10	380
Windrow Composting Units (72 Nos.)	72	1920
<b>TOTAL</b>	<b>123</b>	<b>3790</b>

- iii. Processing of total 3100 TPD of Dry Waste generated in all the ULBs is ensured through continuation of sorting the recyclables at MRFs established in all the ULBs and transportation of combustible waste to the nearer Waste to Energy Plants (WtE Plants) and Cement Plants as mapped based on the distance criteria.

### II. Dry Waste (Recyclable) Processing

Type of Processing Facility	No of ULBs covered	Quantity (in TPD)
Material Recovery Facilities (123 Nos.)	123	945

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### III. Dry Waste (Combustible) Processing

Type of Processing Facility	No of ULBs covered	Quantity (TPD)
WtE Plant, Visakhapatnam	27	900
WtE Plant, Guntur	53	900
Cement Plants (5 in Rayalaseema area)	43	355
<b>TOTAL</b>	<b>123</b>	<b>2155</b>

- iv. In 37 ULBs tenders were finalized and 9 (Nine) Integrated Solid Waste Management Plants have been established, covering 10 ULBs. In 6 ULBs establishment of Plants is in progress and in 22 ULBs, land levelling, infrastructure development works are in progress and planned to commission by end April, 2023.
- v. In 34 ULBs, bids are not received for establishment of ISWM Plants, therefore, as an interim measure, 19 ULBs are currently clustered with functional Waste to Compost plants/ISWM Plants where establishment is in progress, to ensure treatment. However, I submit that tenders will be invited by the end of April, 2023 for all these 34 ULBs.



A blue ink signature is written over a circular stamp. Below the signature, the word 'DEPONENT' is printed in blue capital letters.

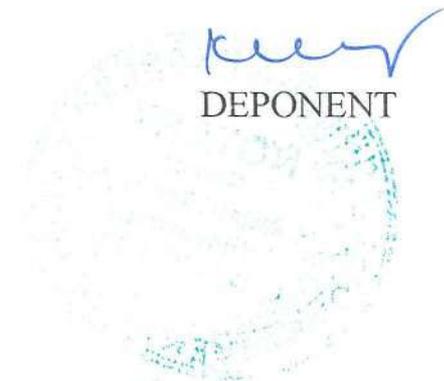
- vi. Infrastructure development is in progress for establishment of Waste to Compost Plants/Bio-methanation Plants in 16 ULBs and 4 Plants will be commenced by the end of April, 2023.
- vii. The compost produced at the functional Wet Waste Processing Plants is being sold to the Farmers by the Developers of Processing Plant & in ULBs where Wet Waste is being processed through Windrow Composting Units established by ULBs, the compost produced is being used in Parks, Greenery in Central Medians, Avenue Plantation etc. Similarly, the CNG gas produced at functional Bio-CNG Plants is being sold to the Commercial establishments like Hotels, Restaurants etc.
- viii. Proposed establishment of Waste to Energy Plant at Rajamahendravaram with capacity of 7.5 MW, covering 22 Urban Local Bodies & draft Power Purchase Agreement (PPA) is ready and the tariff is under finalization.

11. I submit hereunder the status pertaining to the Legacy Waste Treatment:

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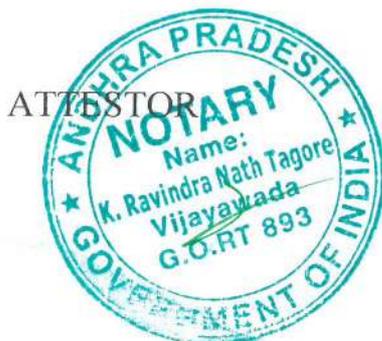
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- (i) It was submitted to the Hon'ble NGT on 08.11.2022, that the Legacy Waste in 123 ULBs is quantified @ 85.00 Lac Tons & Bio-mining is completed in 2 ULBs i.e., in Vijayawada & Tirupati Municipal Corporations and thus, cleared 8.52 Lac Tons of Legacy Waste.
- (ii) In other 121 ULBs also, the required infrastructure is created, machinery positioned and the treatment of Legacy Waste is in progress. Thus, so far 19.41 Lakh Metric Tons of Legacy Waste is treated & month-wise, ULB wise timelines are scheduled to treat the balance Legacy Waste by end of July, 2023.

12. I submit hereunder the status pertaining to the Sewage Management and construction of STPs.

- Treatment Capacity of existing STPs is 610.95 MLD (One STP at Pulivendula of 6.5 MLD capacity is discontinued and the sewage is being treated in another STP of 10 MLD Capacity & another STP at Kondapalli of 2.00 MLD which was earlier under construction, is now functional)

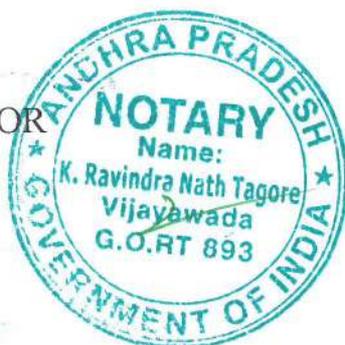


- STPs with a treatment capacity of 543.22 MLD are under construction.
- Tenders are invited under SBM 2.0 for construction of STPs with a treatment capacity of 569.00 MLD.
- STPs are sanctioned under AMRUT 2.0 (25 ULBs – 353.27 MLD) & NRCP (Rajamahendravaram- 50.60 MLD) with a total capacity of 403.87 MLD.

13. I further submit that to speed up the progress in construction of STPs the required action is taken up under SBM 2.0, in which a Team of Andhra Pradesh Urban Infrastructure Asset Management Limited (APUIAML) & ULB officials have identified suitable lands required for construction of STPs & NSTPs by acquiring private land through Voluntary Acquisition (Sale) of land.

14. I further submit that the construction of STPs under SBM 2.0 is taken up in phased manner and budget outlay and Administrative Sanction for Rs.50 Crs was accorded for acquisition of Acres 59.65 cents of

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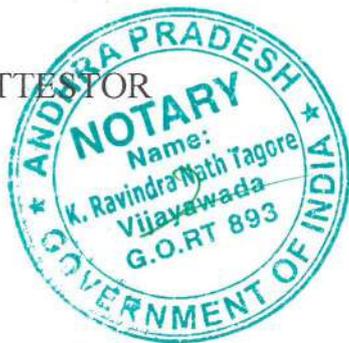
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Private land in First Phase. G.O.Rt.No.227 dated 10.04.2023 of the MA & UD Department of the State issued in this regard is filed herewith as **Annexure-3**.

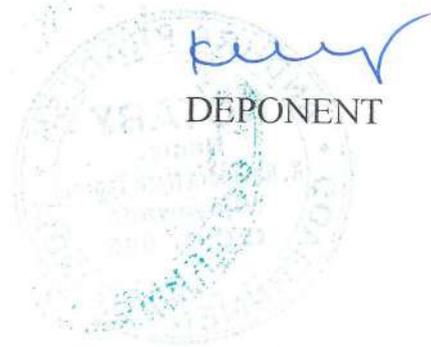
15. I also submit that, the District Collectors were requested to initiate the Land Acquisition process for Ac 59.65 cents and give advance possession of Ac 61.83 cents of Government/other department' lands identified, to ULBs. The Memo No.1862199/MA&UD/J/2022, dated 17.03.2023 of the MA & UD Department of the State issued in this regard is filed herewith as **Annexure-4**.

16. I further submit that in Phase-I, construction of STPs will be undertaken in 48 ULBs across 22 Districts with a treatment capacity of 300.40 MLD. Out of 48 ULBs, in 21 ULBs all the proposed STPs will be covered and in 27 ULBs there will be partial coverage in Phase-I. The total land requirement for the said construction is Ac 121.48 cents of which Ac 61.83 cents is Government land and Ac 59.65 cents is Private land, which will be acquired with the allotted Rs. 50 Crores.

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17. I further submit that the status of Solid & Liquid Waste Management and Legacy Waste Treatment is being monitored, ULB wise through the dashboard of the Andhra Pradesh Consistent Monitoring of Municipal Services (AP CM MS) on the Mobile Application which is developed and which was earlier CLAP Officers Mobile Application.

18. I further submit that implementation of Waste Management Rules and activities taken up as per the directions of the Hon'ble National Green Tribunal in the ULBs are also being monitored by District Collectors once in every two weeks.

19. I further humbly submit that all the directions issued by Hon'ble National Green Tribunal, New Delhi with respect to Solid Waste Management and Legacy Waste Treatment are being complied by all 123 ULBs in the State and are being monitored regularly through Tele conferences and Video conferences by the Special Chief Secretary, MA&UD Department.

20. It is most respectfully submitted from the above stated facts and circumstances, the State of A.P with all its due diligence and is

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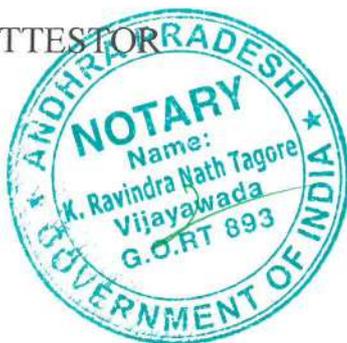


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consistently endeavoring with utmost sincerity, to comply with the orders passed by the Hon'ble National Green Tribunal by issuing necessary instructions to all the ULBs or authorities concerned and by monitoring the same regularly. It is also most humbly submitted that the State of A.P shall abide by all the undertakings given by it with regard to achieving the above stated activities within the time frame stipulated or mentioned therein and also abide by all the directions issued by the Hon'ble National Green Tribunal.

21. However, it is most respectfully submitted as per the order dated 17.11.2022 of the Hon'ble National Green Tribunal on the State making available an amount of Rs.2500 Crore in a separate ring-fenced account by adjusting the amount available or otherwise within one month, could not be complied within one month and the delay occurred in complying with the said direction is neither willful nor wanton. It is humbly prayed that the Hon'ble NGT may condone the delay in compliance of this direction by 4 months. It is humbly once again submitted that the Hon'ble National Green Tribunal may kindly

ATTESTOR



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appreciate the genuine and sincere efforts put in by the State of A.P in complying with all other directions passed by the Hon'ble National Green Tribunal well within the time frame stipulated proactively, by implementing the Waste Management Rules in the Urban Local Bodies of the State.

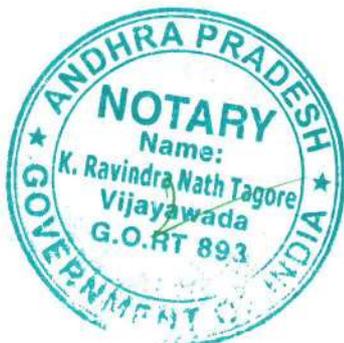
It is therefore prayed that the Hon'ble National Green Tribunal may be pleased to consider the status report submitted by the State of A.P, in compliance of the directions dated 17.11.2022 by condoning the delay of four (4) Months in ring fencing the amount and may be pleased to pass such other order or orders deemed fit and proper in the circumstances of the case and in the interest of justice.

Solemnly affirmed and signed his name  
in my presence of this the 14<sup>th</sup> day of April,  
2023 at Amaravati

  
DEPONENT

BEFORE ME

ATTESTOR



VERIFICATION STATEMENT

I, Dr.K.S.Jawahar Reddy, S/o. Eswar Reddy K.S. aged about 58 years,  
Occ: Chief Secretary to Government of A.P, A.P Secretariat, Velagapudi  
being the Respondent /person well acquainted with the facts do hereby  
verify and state that the contents of the above paras of the Affidavit are  
true and correct to the best of my knowledge.

Hence, verified at Amaravati on this the 14<sup>th</sup> day of April, 2023.

Counsel for the State of Andhra Pradesh

  
DEPONENT



*Tagore 14/04/2023*  
K. RAVINDRA NATH TAGORE  
B.Com., LL.B.,  
NOTARY  
VIJAYAWADA - ANDHRA PRADESH

**GOVERNMENT OF ANDHRA PRADESH**  
**ABSTRACT**

Budget Estimates 2023-24 - Budget Release Order for Rs. 25,00,00,00,000/- (Rupees Two thousand five hundred crore) as ADDITIONAL FUNDS to Municipal Administration and Urban Development Secretariat - Orders - Issued

**FINANCE ( FMU-EFS&T, MA&UD, CRDA ) DEPARTMENT**

G.O.Rt.No:1913

Dated:13-04-2023

Read the following:-

1. G.O.Ms.No.33, Finance (Budget-I) Department, 30-03-2023
2. G.O.Ms.No.45, Finance (Budget-I) Department, 11-04-2023
3. E-file No.MAU01-MUNA0MISC/313/2020-UBS (Computer No. 1288238), MA&UD Department, 13-04-2023
4. G.O.Rt.No.941, MA&UD (UBS) Department, 26-12-2022

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**ORDER:-**

In pursuance of the orders issued in references read above, the commissioner Municipal Administration and Urban Development Secretariat is hereby issued a Budget Release Order for an amount of 25,00,00,00,000/- (Rupees Two thousand five hundred crore) as additional funds in relaxation of treasury control and quarterly regulation orders pending provision of funds by obtaining supplementary grant at an appropriate time during the C.F.Y 2023-24 for construction of sewerage and septage management projects in the state to comply with the orders of the Hon'ble NGT in OA No.606/2018 dated:17-11-2022.

(Rs.In Lakhs)

S.No.	Head of Account	Charged/ Voted	Provision in BE 2023-24	Additional Amounts Sanctioned	Amount Reappro- priated	Total Provision in BE 2023-24	Amount Already Authorised	Amount Authorised Now	Balance Amount Available
Scheme Name: Remodelling of existing sewerage system and sewerage treatment works Procedure of Drawal of Funds: Adjustment to PD Account Drawing Officer: Concerned DDO									
1	4215021061105530531	V	0.00	2,50,000.00	0.00	2,50,000.00	0.00	2,50,000.00	0.00
<b>Total</b>			<b>0.00</b>	<b>2,50,000.00</b>	<b>0.00</b>	<b>2,50,000.00</b>	<b>0.00</b>	<b>2,50,000.00</b>	<b>0.00</b>

The (Municipal Administration and Urban Development Secretariat) Shall take necessary action for issue of administrative sanction as per instructions issued in U.O Note No. 29875-A/1283/A1/BG.I/2006, Finance (BG.I) Department, dt.25.11.2006.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GULZAR N

SECRETARY TO GOVERNMENT

To

The Municipal Administration and Urban Development Department, A.P. Secretariat  
The Director of Treasuries & Accounts, Mangalagiri  
The Director Works and Accounts, Mangalagiri  
The Pay & Accounts Officer, Mangalagiri  
The Principal Accountant General (A&E), Vijayawada  
The Principal Accountant General (Audit), Vijayawada  
The CEO, APCFSS, Mangalagiri  
The Managing Director, APUFIDC, Vijayawada.  
SF/SCs (C.No.1930134)



//FORWARDED BY ORDER//

*[Signature]*  
SECTION OFFICER.

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

MA & UD Department – Andhra Pradesh Urban Finance and Infrastructure Development Corporation (APUFIDC) – Administrative Sanction for an amount of Rs.25,00,00,00,000/- (Rupees Two Thousand Five Hundred Crores only) for construction of sewerage and septage management projects in the state to comply with the orders of the Hon'ble NGT in OA No.606/2018, dt:17.11.2022 - Orders - Issued.

**MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (K) DEPARTMENT**

**G.O.Rt.No.248**

**Dated: 13.04.2023**

**Read the following:**

1. G.O.Rt.No.941, MA & UD (UBS) Department, dt:26-12-2022
2. G.O.Rt.No.1913, Finance (FMU-EFS&T & MA&UD) Department, dt:13.04.2023.

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**ORDER:**

In the reference 1<sup>st</sup> read above, orders were issued according administrative sanction for ring fencing an amount of Rs.25,00,00,00,000/- (Rupees Two Thousand Five Hundred Crores only) to the PD Account of the Andhra Pradesh Urban Finance and Infrastructure Development Corporation (APUFIDC), Vijayawada for the schemes implemented by APUFIDC to complete construction of sewerage and septage management projects in the state.

2. In the reference 2<sup>nd</sup> read above, the Government in Finance (FMU-EFS&T, MA&UD, CRDA) Department have issued Budget Release Order for an amount of Rs.25,00,00,00,000/- (Rupees Two Thousand Five Hundred Crores only) as additional funds in relaxation of treasury control and quarterly regulation orders pending provision of funds by obtaining supplementary grant at an appropriate time during C.F.Y 2023-24 for construction of sewerage and septage management projects in the state to comply with the orders of the Hon'ble NGT in OA No.606/2018, dt:17.11.2022.

(Rupees In Lakhs)

S.No	Head of Account	Charge d/Voted	Provision in BE 2023-24	Additional Amounts Sanctioned	Amount Reappropriated	Total Provision in BE 2023-24	Amount already Authorized	Amount Authorized Now	Balance Amount Available
Scheme Name : Remodelling of existing sewerage system and sewerage treatment works Procedure of Drawal of Funds : Adjustment to PD Account Drawing Officer : Concerned DDO									
1	42150210 61105530 531	V	0.00	2,50,000.00	0.00	2,50,000.00	0.00	2,50,000.00	0.00
<b>Total</b>			<b>0.00</b>	<b>2,50,000.00</b>	<b>0.00</b>	<b>2,50,000.00</b>	<b>0.00</b>	<b>2,50,000.00</b>	<b>0.00</b>

3. Therefore, the Government hereby accord Administrative Sanction, for an amount Rs.25,00,00,00,000/- (Rupees Two Thousand Five Hundred Crores only) as additional funds during the C.F.Y 2023-24 for construction of sewerage and septage management projects in the state to comply with the orders of the Hon'ble NGT in OA No.606/2018, dt:17.11.2022, under the Head Of Account shown at Para -2 above.

(PTO)

..2.1170

4. The Assistant Secretary to Government, Municipal Administration & Urban Development Department, Andhra Pradesh, Secretariat, Velagapudi shall draw the amount sanctioned in para-3 above by preferring Bill with the Concerned PAO and adjust the same to the P.D. Account of the MD, APUFIDC. The concerned authority shall prepare Form-102 along with all relevant documents duly signed by the competent authority and to submit the same to the Concerned DDO for adjustment of the said amounts.

5. The MD, APUFIDC shall take further necessary action.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**Y.SRILAKSHMI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To  
The MD, Andhra Pradesh Urban Finance and Infrastructure Development Corporation, Vijayawada

**Copy to:**

The Asst. Secretary to Govt., & Drawing and Disbursing Officer,  
MA&UD Dept., A.P., Secretariat, Velagapudi.

The Commissioner & Director of Municipal Administration, Mangalagiri, AP

The Finance (FMU, I&I, EF & MA) Department.

The Pay and Accounts Officer, Vijayawada.

The OSD to Chief Secretary to Government, AP Secretariat

The PS to SPI.CS to Government, MA&UD Department.

SF/SCs.

**//FORWARDED :: BY ORDER//**

  
**SECTION OFFICER**



**GOVERNMENT OF ANDHRA PRADESH  
MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENT**

**Memo.No.1288238/K(A2)/2020**

**Dated:13.04.2023**

Sub: MA&UD Department – APUFIDC - Directions of the Hon'ble National Green Tribunal on Solid Waste Management & Liquid Waste Management and other environmental issues in OA 606/2018, Dt.17.11.2022 - Ring fencing of Rs.2500 crores –Administrative Sanction issued – Funds Provision – Permission to open new PD Account – Permitted - Reg.

- Ref:1.G.O.Rt.No.941, MA & UD (UBS) Department, dt:26-12-2022  
2.From the MD, APUFIDC, Lr.RoC.No.1946171/APUF/7/2022/NGT, Dt.29.12.2022.  
3. G.O.Rt.No.248, MA&UD Dept., dt:13.04.2023

\* \* \*

The attention of the MD, APUFIDC and the CDMA, AP is invited to the references cited and they are informed that, the following PD is created for Deposits of Ring fencing for Sewerage and Septage Management Projects:

- 8443 - Civil Deposits  
00 - Not applicable  
106 - Personal Deposits  
02 - Grant-in-Aid  
20 - Deposits of Govt Companies, Corporations and Autonomous Bodies  
270 - Deposits of Ring fencing for Sewerage and Septage Management Projects  
001 - Grants-in-Aid Deposits  
VN.

2. The MD, APUFIDC and the CDMA, AP are therefore requested to take further necessary action accordingly.
3. This order issues with the concurrence of the Finance Department vide their U.O.No. FIN01-FMU0ASD/238/2022, dt:13.04.2023 (Computer No: 1930134)

**Y.SRILAKSHMI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To  
The MD, APUFIDC, Vijayawada  
The CDMA, AP, Mangalagiri

**Copy to:**

Finance (FMU-EFS&T & MA&UD) Department, AP Secretariat  
SF/SC

//Forwarded :: By Order//

  
Section Officer



**GOVERNMENT OF ANDHRA PRADESH  
MUNICIPAL ADMINISTRATION DEPARTMENT**

O/o the Commissioner & Director of  
Municipal Administration,  
Andhra Pradesh, Vaddeswaram.

**CIRCULAR**

**Roc No.12057/8/2023/L-Sec**

**dated#Approveddate#**

Sub:SWM - Directions of Hon'ble National Green Tribunal on Solid Waste Management and Legacy Waste Treatment - Provisions made in AP CM MS Mobile App for monitoring Waste Management Activities- Certain instructions issued - Reg

Ref: 1.O.A No.606/2018 of Hon'ble National Tribunal, New Delhi.

2.Order dated 17.11.2022 and other previous directions of the Hon'ble National Green Tribunal, New Delhi in O.A No.606/2018.

3.Instructions issued during the Video Conferences & Tele Conferences on implementation of directions of Hon'ble NGT related to Solid Waste Management and Legacy Waste Treatment.

<<>>

The attention of all the Commissioners of ULBs in the State is invited to the references cited and inform that the Hon'ble National Green Tribunal, New Delhi in O.A No.606/2018 & O.A No.273/2018 has issued certain directions relating to Solid Waste Management, Legacy Waste Treatment etc. Further, the Hon'ble NGT has reviewed the State progress on 17.11.2022, in implementation of the directions issued and directed to ensure that unprocessed Solid Waste shall not get mixed up with the Legacy Waste. All the Municipal Commissioners are also aware these activities are the responsibility of the ULBs, as per the Solid Waste Management Rules, 2016 issued by Government of India and instructions issued from time to time, by this Office.

In view of the directions of Hon'ble NGT, New Delhi, for implementation of SWM Rules, 2016 & for effective monitoring of the activities with respect to Solid Waste Management, certain provisions are made in the AP CM MS Mobile Application. The login credentials for the Officials & field functionaries concerned at ULB level including credentials for Processing Plant In-charges in each ULB were already communicated during November, 2022 itself. The Municipal Commissioners were also instructed through several Tele-conferences and Video Conferences to ensure that data relating to Solid Waste Management and Legacy Waste Treatment are entered properly in AP CM MS (AP Consistent Monitoring of Municipal Services) Mobile App, which is erstwhile CLAP Officers Mobile App.

Therefore, all the Municipal Commissioners in the State are once again directed to follow the following instructions and ensure entry of data as mentioned below.

**1.Door to Door Garbage Collection:** Hitherto, the provision for entering number of households covered under Door-to-Door Garbage Collection is made at ULB level in Municipal Commissioner login/interface. Now it is decided to enter the details, Ward Secretariat Level and required provisions are made in the Ward Sanitation & Environment Secretary login/interface for the purpose.

All the Municipal Commissioners are directed to instruct all Ward Sanitation & Environment Secretaries concerned to enter the data in AP CM MS App, on daily basis, without fail.

**2.Source Segregation:** Hitherto, the provision for entering number of house-holds handing over segregated waste is given at ULB level in Municipal Commissioner login/interface. From now onwards, these details of Segregated Waste have to be entered at Ward Secretariat Level and provisions are made in the Ward Sanitation & Environment Secretary login/interface for entering

the same.

All the Municipal Commissioners are directed to instruct Ward Sanitation & Environment Secretaries to enter the data on daily basis, in AP CM MS App, without fail.

**3.Attendance of PH Workers:** Municipal Commissioners are aware the attendance of PH Workers is being captured through MD FRS Mobile Application thro' Facial Recognition System. Recently, provisions are made in the AP CM MS App to display Ward Wise attendance of PH workers captured through MD FRS App. It is further informed that provisions are also made to mark week-off against the PH Workers concerned, who have not attended to work on a particular day to ensure accuracy for calculating the attendance of PH Workers.

All the Municipal Commissioners are requested to instruct Ward Sanitation & Environment Secretaries to update the details of PH workers who are in weekly-off in the AP CM MS Mobile App.

#### **4.Solid Waste Processing:**

##### **Wet Waste Processing:**

Waste to Compost Plants/ISWM & Bio-CNG Plants are established by SAC for processing of Wet Waste in certain ULBs and instructions were issued by C&DMA to take up Windrow Composting in remaining ULBs. Further, all the Municipal Commissioners were already instructed through Video Conferences & Tel-Conferences to ensure 100% processing of Wet Waste by the ULBs themselves thro' the units established by SAC or by ULB itself.

Municipal Commissioners of the ULBs, where Waste to Compost Plants/ISWM Plants/Bio-CNG Plants are functional, shall instruct

the Plant In-charges to enter the quantity of Wet Waste received & processed in their Plant, on daily basis.

All the Municipal Commissioners are requested to instruct the Ward Sanitation & Environment Secretaries concerned, where the Plant is located (Particular Ward) to ensure the data entry by the Plant In-charges.

The Municipal Commissioners of the ULBs, where Windrow Composting has already been started by the ULB itself, shall instruct the Ward Sanitation & Environment Secretaries concerned, where the Windrow Composting Unit is located (Particular Ward), to enter the quantity of Wet Waste received & processed, daily.

**Dry Waste (Recyclable) Processing:**

MRFs are established in all the ULBs for sorting of Dry Waste. Provisions are made in the AP CM MS Mobile Application for entry of details related to sorting the Dry Waste.

All the Municipal Commissioners are requested to instruct the Ward Sanitation & Environment Secretaries concerned, where the MRF is located (Particular Ward) to enter the details of Dry Waste received & sorted daily, in AP CM MS App.

**Dry Waste (Combustible) Processing:**

All the ULBs are mapped either to Waste to Energy Plants or Cement Plants based on the distance of the ULB from the nearest facility to transport the Combustible Dry Waste for safe disposal. The Managements of Waste to Energy Plants & Cement Plants were already requested to accept the Combustible Waste being transported by the ULBs, as required under relevant rules/orders of Gol.

All the Municipal Commissioners shall instruct the Chief Medical

Officer of Health/ Municipal Health Officer/Sanitary Supervisor/Sanitary Inspector to ensure the entry of data in AP CM MS App related quantity of Combustible Waste received at Waste to Energy Plants/Cement Plants by coordinating with concerned Plant In-charges, daily.

#### **5.Legacy Waste Treatment:**

Work Orders were issued by SAC for Legacy Waste Treatment in the ULBs with below 1.00 lac Population. These Municipal Commissioners shall co-ordinate with SAC & Agency concerned to ensure timely completion of the treatment.

The Municipal Commissioners of ULBs with above 1.00 lakh Population, who have invited tenders for Legacy Waste Treatment are directed to ensure completion of legacy waste treatment, as per the timelines given.

In both the cases, the Commissioners are directed to provide/develop required infrastructure facilities as per the terms & conditions of Agreement & facilitate the Agencies for completion of Legacy Waste treatment, as per the timelines.

All the Municipal Commissioners shall further instruct the In-charges of Legacy Waste Treatment Plants to enter the details of the quantity of Legacy Waste Treated, in the AP CM MS Mobile Application, daily. Municipal Commissioners shall also instruct the Chief Medical Officer of Health/ Municipal Health Officer/Sanitary Supervisor/Sanitary Inspector to ensure the data entry by concerned Agency, treating the waste.

The Municipal Commissioners are further directed to conduct a training program to all the concerned officers to familiarize with the provisions of AP CM MS Mobile App and the process of entering the data in

the respective fields.

It is also to inform that hereinafter, the performance of the ULBs relating to Solid Waste Management & Legacy Waste Treatment will be assessed basing on the information available on the AP CM MS Dashboard only.

Therefore, the all the Municipal Commissioners in the State are directed to ensure the data entry by concerned Ward Sanitation & Environment Secretary, In-charges of Processing Plants etc., strictly, as instructed and monitor the Solid & Legacy Waste Treatments in their ULBs through the AP CM MS Dashboard and comply with the directions of the Hon'ble NGT/SWM Rules/Government Instructions.

The action taken to comply with these instructions shall be reported to the undersigned **by 08.04.2023.**

**Commissioner & Director**

To  
All the Municipal Commissioners in the State.

All RDMA's in the State.

Copy to the Managing Director, Swachh Andhra Corporation, Vijayawada.

Copy submitted to the Special Chief Secretary to Govt.,  
MA & UD Department for information.



GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

MA&UD Department – Hon'ble NGT Directions on Solid & Liquid Waste Management – Construction of Sewerage Treatment Plants(STPs) in 72 ULBs under SBM 2.0 – Acquisition of land in Phase-wise manner – Initiation of Land Acquisition under Phase – 1 in certain ULB's – Administrative Sanction – Accorded – Orders – Issued.

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MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (J2) DEPARTMENT

G.O.Rt.No.227

Dated:10.04.2023

Read the following:-

1. From the Managing Director, Swachha Andhra Corporation Letter No.0020/SAC/NGT/D.No.280/2020-21, dt.04.10.2022.
2. G.O.Ms.No 562 Revenue (Land Acquisition) Department dated 13.11.2018.
3. G.O.Ms.No 487 Revenue (Land Acquisition) Department dated 29.11.2019.
4. Govt. Memo No. 1870417/J2/2022, Dt:28.10.2022 of the MA & UD (J2) Department.
5. From C&DMA, Mangalagiri, Lr.Roc.No.11022/97/2020/G-Sec, dated.12/12/2022.
6. Memo No.1862199/J2/2022, Dt:31/01/2023 of the MA & UD Department.
7. Letter No.03/SAC/UWM-STP/2022-23/Date: 14.03.2023 of Managing Director, Swachh Andhra Corporation.

ORDER:-

In the reference 1<sup>st</sup> read above, the Managing Director, Swachha Andhra Corporation (SAC), Vijayawada has requested the Government to permit land acquisition for STPs as it was done for Navarathanalu Pedala Andhariki Illu as per the guidelines issued in the references 2<sup>nd</sup> and 3<sup>rd</sup> read above. Further, he has requested that necessary exemptions may be provided as per the GOs 2<sup>nd</sup> and 3<sup>rd</sup> read above, to expedite the implementation of Sewerage Treatment Plants construction and avoid compensatory fines by the Hon'ble National Green Tribunal and also to enable for achievement of objectives set under Swachh Bharat Mission Urban 2.0 and Clean Andhra Pradesh program.

2. In the reference 4<sup>th</sup> read above, the Managing Director, Swachha Andhra Corporation was accorded permission, for acquisition of land under Voluntary Acquisition (Sale) of Land with the concurrence of Revenue Department in accordance with the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 in its application to the State of AP (Act No.22 of 2018), to construct the Sewage Treatment Plants in the ULBs, subject to payment of compensation as per G.O to the land owners by depositing the amount into the account of concerned District Collector. Necessary exemptions were also accorded, as was given in Navaratnalu Pedalandariki Illu Programme in terms of G.Os 2<sup>nd</sup> & 3<sup>rd</sup> read above, in order to enable for achievement of objectives set under Swachh Bharath Mission Urban 2.0 and Clean Andhra Pradesh Programme and also to comply the directions of Hon'ble NGT, New Delhi in OA No.606/2018.

(P.T.O.)

:: 2 ::

3. In reference 5<sup>th</sup> read above, the Commissioner & Director of Municipal Administration (C&DMA) has requested the Government, to accord Administrative Sanction and release of Rs. 265.15 Crs towards Voluntary acquisition of lands for construction of STPs in 72 ULBs.

4. The Finance Department has given concurrence for Rs.50 Cr and requested this Department, to examine taking up construction first in the 63.895 Acres of Government land and use the Rs.50 Cr allocated to acquire lands in such a manner that the first phase is more or less uniformly spread out across the State.

5. In reference 6<sup>th</sup> read above, the C&DMA was requested to examine the remarks of Finance Department and to furnish the detailed report to Government. Accordingly, in reference 7<sup>th</sup> read above, the Managing Director, Swachh Andhra Corporation has furnished the details of both Government and Private land extent in 48 ULBs that can be acquired under Phase-I.

6. After careful examination of the matter, Government hereby accord administrative sanction for an amount of Rs. 50 Crores (Rupees Fifty Crores only) for the purpose of acquiring Private Lands to an extent of (59.65 acres) in the various ULBs as mentioned in the annexure to this order to take up immediate construction of STPs to comply the directions of Hon'ble NGT in this regard.

7. The C&DMA, Mangalagiri and Managing Director, SAC shall take further necessary action in the matter, accordingly.

8. This order issues with the concurrence of the Finance (FMU-EFS&T & MA&UD) Department vide their U.O.No.FIN01-FMU0ASD/228/2022, Dt.04/04/2023.

[BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH]

Y. SRILAKSHMI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To,

The Commissioner & Director of Municipal Administration, AP, Mangalagiri.

The Managing Director, Swachh Andhra Corporation of A.P.

Copy to:-

The Finance (FMU-EFS&T & MA&UD) Department

The P.S. to Hon'ble Minister (MA)

The P.S. to Special Chief Secretary to Government.,

MA&UD Department.

Sf/Sc.

// FORWARDED :: BY :: ORDER //



*Srin*  
SECTION OFFICER

Contd.....ANNEXURE

(ANNEXURE to G.O.Rt.No.227, MA&UD (J2) Department,  
dated.10.04.2023)

District Name	Name of the ULB	Total No. of Projects (STP+NSTP)	Location Name	Proposed Capacity (MLD)	Land available	Phase 1 Land Acquisition Cost in Cr
Srikakulam	Amadalavalasa	STP 04	Pata Amadalavalasa	1.000	0.40	1.626
		NSTP 02	Chintada	0.142	0.14	Govt. Land
		NSTP 05	Timmapuram	0.180	0.09	Govt. Land
		NSTP 06	Kuddiram	0.186	0.09	Govt. Land
		NSTP 07	Chintada	0.101	0.07	Govt. Land
		NSTP 08	Chintada	0.277	0.05	Govt. Land
	Ichapuram	STP 01	GIC Colony backside	4.800	1.92	0.520
		NSTP 01	Rattakanna	0.778	0.39	Govt. Land
		NSTP 02	A.S.Peta	0.371	0.19	Govt. Land
	Palasa Kasibugga	NSTP 03	Talabadhra	0.014	0.07	Govt. Land
Parvathipuram Manyam	Salur	STP 01	Gumadam	7.500	2.55	1.590
Vizianagaram	Bobbili	STP 01	Rajanagar Colony	3.500	1.40	Govt. Land
		NSTP 01	Patha Bobbili near Sulab complex	0.151	0.08	Govt. Land
		NSTP 02	Mallampeta near burial ground	0.157	0.08	Govt. Land
		NSTP 04	ITI Colony	0.203	0.10	Govt. Land
		NSTP 05	TR Colony near Municipal School	0.065	0.03	Govt. Land
		NSTP 06	Gollapalli	0.066	0.03	Govt. Land
Anakapalli	Narsipatnam	STP 01	Near Adiviraju babu temple, Kotauratla road, Pedaboddepalli	4.800	1.92	0.895
		NSTP 02	Burial ground, Balighattam	0.244	0.12	Govt. Land

	Yellamanchali	NSTP 01	Hanuman temple, near Seshukonda colony	0.400	0.20	Govt. Land
		NSTP 02	Teruvupalli	0.500	0.15	Govt. Land
		NSTP 05	Kothapalem	0.109	0.05	Govt. Land
		NSTP 11	Mantripalem, Pedagollalapalem	0.138	0.05	Govt. Land
Kakinada	Yeleswaram	STP 01	Mandhulu colony, Burial Ground	4.700	2.00	1.400
	Pithapuram	STP 01	Drivers colony	1.100	0.44	Govt. Land
		STP 02	YSR Nagar	1.000	0.40	Govt. Land
East Godavari	Nidadavole	STP 01	YSR Jagananna colony	3.700	3.00	Govt. Land
		STP 02	Malakodu	3.000	1.07	Govt. Land
B.R Ambedkar Konaseema	Amalapuram	STP 01	Indhupalli	7.400	2.96	7.400
	Ramachandrapuram	STP 01		6.700	2.55	2.000
West Godavari	Palacole	STP 01	Peddagaruvu	5.100	2.00	Govt. Land
		STP 02	Penkullapadu	4.000	1.64	Govt. Land
	Tanuku	NSTP 01	Komaravaram	0.066	0.03	Govt. Land
		NSTP 02	Kondalamma puntha	0.071	0.04	Govt. Land
Eluru	Jangareddy Gudem	STP 01	Ramaiah Cheruvu	5.00	2.94	2.000
NTR District	Tiruvuru	NSTP 03	Nadimi Tiruvuru, Dara Pumaiah township	0.240	0.15	Govt. Land
	Nandigama	STP 02	Raghavapuram Donka road ending	2.770	1.52	1.520
Palnadu	Macherla	STP 01	Lingapuram colony	9.900	5.00	0.887
	Sattenapalli	STP 01	Near Railway gate	9.470	4.00	8.880
	Piduguralla	STP 01	Hosanna mandir road	5.900	2.36	Govt. Land
		STP 02	Near SC Burial ground	5.200	2.08	Govt. Land
	Vinukonda	STP 01	Mutlakunta Colony	5.700	2.28	Govt. Land
		STP 02	Chakkavagu @	5.500	2.20	Govt.

			Beside Nirmala school			Land
Prakasam	Markapur	STP 01	Nagulavaram Road	12.400	5.00	3.000
	Giddalur	STP 01	Near ST Hostel	6.100	1.43	Govt. Land
	Kanigiri	STP		8.050	1.50	Govt. Land
	Chimakurthy	STP 01	Naidu palem Road near Agraharam Layout	5.900	2.36	0.738
Baptla	Bapatla	STP 01	Existing Compost yard, Jamulapalem Road	3.000	1.50	Govt. Land
	Chirala	STP 02	Ikyanagar, Dandubata	5.000	1.24	Govt. Land
	Addanki	STP 01	Giunjivaripalem	7.000	3.00	0.750
		STP 02	Muzavaripalem	2.400	1.50	0.450
Nandyal	Dhone	STP 01	Near NH-44	11.300	3.46	5.024
	Atmakur	NSTP 01		0.586	0.30	Govt. Land
		NSTP 02		0.181	0.15	Govt. Land
		NSTP 03		0.253	0.15	Govt. Land
Kurnool	Gudur	STP 01	Munagala Road	3.800	1.52	0.250
YSR Kadapa	Jammalamadugu	STP 01	Dumping yard	7.430	3.04	Govt. Land
	Badvel	NSTP 01	Badvel village	0.243	0.12	Govt. Land
		NSTP 02	A Chennampalli village	0.654	0.33	Govt. Land
		NSTP 03	Madakalavarpalli village	0.447	0.22	Govt. Land
	Mydukur	STP 01	Saraswathipeta	8.100	3.24	Govt. Land
	Yerraguntla	STP 02	Near Indiramma Colony	2.200	2.20	0.792
SPS Nellore	Kandukur	STP 01	Club road	9.600	3.84	Govt. Land
	Atmakur	NSTP 03	Venkatraopalli	0.186	0.09	Govt. Land
Ananthapur	Gooty	STP 01	Lachanapalli Road	3.600	1.76	Govt. Land
		STP 02	Ananthapur Road	4.400	1.75	Govt. Land
Sri Satya Sai	Kadiri	STP 01	Kutagulla	14.900	5.00	Govt. Land

	Madakasira	STP		3.300	1.15	Govt. Land
Tirupati	Gudur	STP 01	Back side APSRTC Depo & Near Pyramid center	7.400	2.96	0.645
		NSTP 01	Near ChallKaluva, beside Karunamayi college	0.106	0.05	Govt. Land
	Venkatagiri	STP 01	Kummagunta	9.580	3.80	Govt. Land
	Sullurpet	STP		4.060	3.50	Govt. Land
	Naidupet	STP 01	Thummuru	7.900	3.16	Govt. Land
		NSTP 01	Thummuru	0.788	0.39	Govt. Land
Annamaya	Rayachoty	STP 01		17.280	4.90	4.931
Chittoor	Punganur	STP 02	Pungamma Cheruvu	4.200	1.68	1.010
		NSTP 02	Melupatla Cheruvu	0.157	0.08	Govt. Land
	Palamaneru	STP 01	Pedda Cheruvu	8.700	3.48	1.107
	Nagari	STP 01	Sathrawada	7.000	2.80	3.080
<b>Total</b>				<b>300.400</b>	<b>121.480</b>	<b>50.496</b>

Y.SRILAKSHMI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT



GOVERNMENT OF ANDHRA PRADESH  
MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (J) DEPARTMENT

Memo.No.1862199/MA&UD/J/2022,

Dated:17/03/2023

Sub:-MA&UD Department – SAC – Hon'ble NGT Directions on Solid & Liquid Waste Management - Construction of Sewerage Treatment Plants (STPs) in 72 ULBs under SBM 2.0 - Land Acquisition to be done in phases – Initiate Land Acquisition phase - 1 ULBs -Reg.

- Ref:-1. SBM 2.0 Guidelines; 02.10.2021  
2. Memo No. 1870417/J2/2022, Dt:01/12/2022 of the MA & UD (J2) Department.  
3. Memo No.1862199/J2/2022, Dt:31/01/2023 of the MA & UD Department.  
4. U.O.Note.No. REVO1 LANA0MISC/61 3/2022-LANDS-I,  
Dt:21.10.2022 of Revenue (Lands.I) Department.  
5. Letter.No.03/SAC/UWM-STP/2022-23/Dt:14.03.2023 of Managing Director, Swachh Andhra Corporation

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Copy of the reference 5th cited along with its enclosures is herewith sent to all the District Collectors, where in the Managing Director, Swachh Andhra Corporation has submitted the phase wise proposals for construction of STPs/NSTPs, for which the Finance Department has already concurred and necessary BRO will be issued shortly.

Therefore, the District Collectors are requested to:

- Initiate the Land Acquisition process for construction of STPs/NSTPs in ULBs covered under Phase-1, as was done for acquisition of lands for Navaratnalu – Pedalandariki Illu". The necessary permission to adopt the said procedures has already been issued by Revenue Department in reference 4th cited.
- Submit necessary proposals for release of funds, after completing the process and passing of award.
- Give advance possession to the ULBs for taking up construction of STPs/NSTPs wherever the Government lands and other department lands are available and initiate land alienation proposals if required.

P.T.O

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d. Furnish the compliance report to the Government so as to demonstrate compliance to the Hon'ble NGT in this regard.

Y.SRILAKSHMI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The concerned Collectors & District Magistrates.(w.e.)

The concerned Municipal Commissioners.(w.e.)

Copy to:

The Commissioner & Director of Municipal Administration,  
Mangalagiri.

The Managing Director, Swachh Andhra Corporation, Vijayawada.

P.S. to the Hon'ble Minister for MA&UD.

P.S. to the Spl. Chief Secretary to Government,  
MA&UD Department.

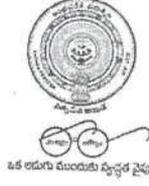
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SECTION OFFICER



**SWACHHA ANDHRA CORPORATION**  
Municipal Administration & Urban Development Department,  
Government of Andhra Pradesh



H.No.54-16-1/14/D, 3rd Floor,  
Road No.2, Central Excise Colony,  
Andhra Loyola College Road,  
VIJAYAWADA - 520008. A.P.  
Telefax: 0866 2456708; URL: www.sac.ap.gov.in  
e-Mail: swachhaandhra2015@gmail.com

Lr.No.03/SAC/UWM-STP/2022-23/Date: 14.03.2023

To  
The Special Chief Secretary to Govt  
MA&UD Dept,  
A.P Secretariat, Velagapudi.

Madam,

**Sub:** Swachha Andhra Corporation - Used Water Management for 74 ULBs for the State of Andhra Pradesh under SBM 2.0 Guidelines - Submission for Land Acquisition in Phase-1 for construction of STPs – Reg

**Ref:** 1. SBM 2.0 Guidelines; 02.10.2021  
2. Memo No. 1870417/J2/2022, Dt: 01/12/2022 of the MA & UD (J2) Department.  
3. Memo No.1862199/J2/2022, Dt:31/01/2023 of the MA & UD Department.  
4. U.O. Note. No. REVO1 LANA0MISC/61 3/2022-LANDS-I, Dt:21.10.2022 of REVENUE (LANDS.I) DEPARTMENT.

With reference to the subject cited, the state of Andhra Pradesh has 123 urbanized areas of which 32 towns are above 1 lakh population while the rest 91 towns are below 1 lakh population. Among the 91 towns of below 1 lakh population, 15 towns have been constituted in the year 2021.

The state has been developing infrastructure for used water treatment in the 32 cities with population above 1 lakh under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) Scheme since 2015 while the pace for developing infrastructure for treatment of used water in 91 cities with population below one lakh, is initiated as per 1<sup>st</sup> reference cited under the Swachh Bharat Mission (Urban) 2.0 in 2021.

Further, State Level Technical Committee and State High Power Committee has approved for the work of construction of STP in 74 ULBs under the Swachh Bharat Mission (Urban) 2.0.

Among 74 ULBs,

- Puttaparthi and Pulivendula have already constructed STPs

In this connection, commencement of the work for construction of STPs is based on availability of lands only. As per reference 2<sup>nd</sup> cited, Memo. No. 1870417/MA&U D/J 2/2022 issued on dated: 01/12/2022 the Commissioner & Director of Municipal Administration, Mangalagiri has requested the Government to release Rs.300.00 Crs towards Voluntary acquisition of lands for construction of STPs in 72 ULBs, as the Government have given commitment to the Hon'ble NGT for early commencement and completion of construction of STPs to treat sewerage water and to avoid hefty penalties in future.

As per the reference 3<sup>rd</sup> cited above, the Finance Department has advised to take up the construction in three phases and concurrence of Rs.50 Cr is given in phase-1 to acquire private lands in such a manner that, the first phase is uniformly spread out across the State to cover ULBs including the available 63.89Ac. of Government land.

The details of both Government and Private land extent in 72 ULBs that can be acquired with the agreed release of Rs.50 Cr from the finance department are as follows:

District Name	Name of the ULB	Total No. of Projects (STP+NSTP)	Location Name	Proposed Capacity (MLD)	Land available	Phase 1 Land Acquisition Cost in Cr
Srikakulam	Amadalavalasa	STP 04	PataAmadalavalasa	1.000	0.40	1.626
		NSTP 02	Chintada	0.142	0.14	Govt. Land
		NSTP 05	Timmapuram	0.180	0.09	Govt. Land
		NSTP 06	Kuddiram	0.186	0.09	Govt. Land
		NSTP 07	Chintada	0.101	0.07	Govt. Land
		NSTP 08	Chintada	0.277	0.05	Govt. Land
	Ichapuram	STP 01	GIC Colony backside	4.800	1.92	0.520
		NSTP 01	Rattakanna	0.778	0.39	Govt. Land
		NSTP 02	A.S.Peta	0.371	0.19	Govt. Land
	Palasa Kasibugga	NSTP 03	Talabadhra	0.014	0.07	Govt. Land
Parvathipuram Manyam	Salur	STP 01	Gumadam	7.500	2.55	1.590
Vizianagaram	Bobbili	STP 01	Rajanagar Colony	3.500	1.40	Govt. Land
		NSTP 01	Patha Bobbili near Sulab complex	0.151	0.08	Govt. Land
		NSTP 02	Mallampeta near burial ground	0.157	0.08	Govt. Land
		NSTP 04	ITI Colony	0.203	0.10	Govt. Land
		NSTP 05	TR Colony near Municipal School	0.065	0.03	Govt. Land
		NSTP 06	Gollapalli	0.066	0.03	Govt. Land
Anakapalli	Narsipatnam	STP 01	Near Adiviraju babu temple, Kotauratla road, Pedaboddepalli	4.800	1.92	0.895
		NSTP 02	Burial ground ,Balighattam	0.244	0.12	Govt. Land
	Yellamanchali	NSTP 01	Hanuman temple,near seshukonda colony	0.400	0.20	Govt. Land
		NSTP 02	Teruvupalli	0.500	0.15	Govt. Land

District Name	Name of the ULB	Total No. of Projects (STP+NSTP)	Location Name	Proposed Capacity (MLD)	Land available	Phase 1 Land Acquisition Cost in Cr
		NSTP 05	Kothapalem	0.109	0.05	Govt. Land
		NSTP 11	Mantripalem, Pedagollalapalem	0.138	0.05	Govt. Land
Kakinada	Yeleswaram	STP 01	Mandhulu colony, Burial Ground	4.700	2.00	1.400
	Pithapuram	STP 01	Drivers colony	1.100	0.44	Govt. Land
		STP 02	YSR Nagar	1.000	0.40	Govt. Land
East Godavari	Nidadavole	STP 01	YSR Jagananna colony	3.700	3.00	Govt. Land
		STP 02	Malakodu	3.000	1.07	Govt. Land
B.R Ambedkar Konaseema	Amalapuram	STP 01	Indhupalli	7.400	2.96	7.400
	Ramachandrapuram	STP 01		6.700	2.55	2.000
West Godavari	Palacole	STP 01	Peddagaruvu	5.100	2.00	Govt. Land
		STP 02	Penkullapadu	4.000	1.64	Govt. Land
	Tanuku	NSTP 01	Komaravaram	0.066	0.03	Govt. Land
		NSTP 02	Kondalammapuntha	0.071	0.04	Govt. Land
Eluru	Jangareddy Gudem	STP 01	Ramaiah Cheruvu	5.00	2.94	2.000
NTR District	Tiruvuru	NSTP 03	Nadimi Tiruvuru, Dara Pumaiah township	0.240	0.15	Govt. Land
	Nandigama	STP 02	Raghavapuram Donka road ending	2.770	1.52	1.520
Palnadu	Macherla	STP 01	Lingapuram colony	9.900	5.00	0.887
	Sattenapalli	STP 01	Near Railway gate	9.470	4.00	8.880
	Piduguralla	STP 01	Hosanna mandir road	5.900	2.36	Govt. Land
		STP 02	Near SC Burial ground	5.200	2.08	Govt. Land
	Vinukonda	STP 01	Mutlakunta Colony	5.700	2.28	Govt. Land
		STP 02	Chakkavagu @ Beside Nirmala school	5.500	2.20	Govt. Land
Prakasam	Markapur	STP 01	Nagulavaram Road	12.400	5.00	3.000
	Giddalur	STP 01	Near ST Hostel	6.100	1.43	Govt. Land
	Kanigiri	STP		8.050	1.50	Govt. Land
	Chimakurthy	STP 01	Naidu palem Road near Agraharam Layout	5.900	2.36	0.738
Baptla	Bapatla	STP 01	Existing Compost yard, Jamulapalem Road	3.000	1.50	Govt. Land
	Chirala	STP 02	Ikyanagar, Dandubata	5.000	1.24	Govt. Land
	Addanki	STP 01	Giunjivari palem	7.000	3.00	0.750
STP 02		Muzavari palem	2.400	1.50	0.450	
Nandyal	Dhone	STP 01	Near NH-44	11.300	3.46	5.024
	Atmakur	NSTP 01		0.586	0.30	Govt. Land
		NSTP 02		0.181	0.15	Govt. Land
		NSTP 03		0.253	0.15	Govt. Land
Kurnool	Gudur	STP 01	Munagala Road	3.800	1.52	0.250
YSR Kadapa	Jammalamadugu	STP 01	Dumping yard	7.430	3.04	Govt. Land
	Badvel	NSTP 01	Badvel village	0.243	0.12	Govt. Land
		NSTP 02	A Chennampalli village	0.654	0.33	Govt. Land
		NSTP 03	Madakalavarpalli village	0.447	0.22	Govt. Land
	Mydukur	STP 01	Saraswathipeta	8.100	3.24	Govt. Land

District Name	Name of the ULB	Total No. of Projects (STP+NSTP)	Location Name	Proposed Capacity (MLD)	Land available	Phase 1 Land Acquisition Cost in Cr
SPS Nellore	Yerraguntla	STP 02	Near Indiramma Colony	2.200	2.20	0.792
	Kandukur	STP 01	Club road	9.600	3.84	Govt. Land
	Atmakur	NSTP 03	Venkatrao palli	0.186	0.09	Govt. Land
Ananthapur	Gooty	STP 01	Lachanapalli Road	3.600	1.76	Govt. Land
		STP 02	Ananthapur Road	4.400	1.75	Govt. Land
Sri Satya Sai	Kadiri	STP 01	Kutagulla	14.900	5.00	Govt. Land
	Madakasira	STP		3.300	1.15	Govt. Land
Tirupati	Gudur	STP 01	Back side APSRTC Depo & Near Pyramid center	7.400	2.96	0.645
		NSTP 01	Near ChallKaluva, beside Karunamayicollege	0.106	0.05	Govt. Land
	Venkatagiri	STP 01	Kummagunta	9.580	3.80	Govt. Land
	Sullurpet	STP		4.060	3.50	Govt. Land
	Naidupet	STP 01	Thummuru	7.900	3.16	Govt. Land
NSTP 01		Thummuru	0.788	0.39	Govt. Land	
Annamaya	Rayachoty	STP 01		17.280	4.90	4.931
Chittoor	Punganur	STP 02	Pungamma cheruvu	4.200	1.68	1.010
		NSTP 02	Melupatla Cheruvu	0.157	0.08	Govt. Land
	Palamaneru	STP 01	Pedda Cheruvu	8.700	3.48	1.107
	Nagari	STP 01	Sathrawada	7.000	2.80	3.080
<b>Total</b>				<b>300.400</b>	<b>121.480</b>	<b>50.496</b>

Accordingly, acquisition of 59.65Ac. of private land along with 61.83Ac. of Government Land will help in commencement of work for 48 STPs and 31 NSTPs in phase 1.

Land acquisition abstract:

S. No	Description	Target / Required	Phase 1	Phase 2 & 3
1	No of Districts covered	24	22	22
2	No of ULBs covered	72	48	51
	d) No of ULBs in which all STPs are covered		21	51
	e) No of ULBs in which only some STPs are covered		27	0
	f) No of ULBs not covered in Phase 1		24	0
3	STPs capacity (In MLD)	616.830	300.400	316.430
	Total land (In Ac)	257.887	121.480	136.407

S. No	Description	Target / Required	Phase 1	Phase 2 & 3
4	a) Govt Lands (In Ac)	63.890	61.830	2.060
	b) Private Lands (In Ac)	193.997	59.650	134.347
5	Total Funds for Phase (In Cr)	317.905	50.496	267.409
	b) Finance dept releases (In Cr)		50.496	

Hence, it is requested to direct concerned district collectors to initiate land acquisition process as per the instructions issued in U.O. Note. No. REVO1 LANA0MISC/613/ 2022-LANDS-I, Dt:21.10.2022 of Revenue (LANDS.I) Department in the reference 4<sup>th</sup> cited. And also, request the Finance Department to release Rs 50 Cr to District Collectors for taking up the land acquisition process.

Regards

  
Managing Director

Swachha Andhra Corporation

Copy submitted to the Commissioner & Director of Municipal Administration, for favour of information.

GOVERNMENT OF ANDHRA PRADESH  
MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (J2) DEPARTMENT

Memo.No.1870417/MA&UD/J2/2022

Dated:01/12/2022

Sub: MA&UD Department - Hon'ble NGT Directions - Municipal Solid Waste and Liquid Waste Management - Establishment of Sewerage Treatment Plants (STPs)- Requirement of lands - Identify Government/ULB/Other department lands - Propose Private lands as a last resort only - Obtain certificate on non-availability of Government land- Reg.

- Ref: 1) Hon'ble NGT directions in O.A.No 608 for the State of AP.  
2) Memo.No.1870417/MA&UD/J2/2022, Dated:17/10/2022.  
3) From the C&DMA, Mangalagiri Lr.Roc.No. 11030/95/2022/G-Sec, dt.23.11.2022.

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The attention of the Commissioner & Director of Municipal Administration, Mangalagiri is invited to the references cited. The Hon'ble NGT have issued directions on Municipal Solid Waste and liquid waste Management and the timelines for completion of various activities. Further, the Hon'ble NGT has imposed huge penalties on the states of West Bengal, Rajasthan, Maharashtra and Telangana for non-complying with its directions. In this regard, the Government have decided to establish STPs to treat 100% liquid waste generated in all ULBs.

2. Further, Under SBM 2.0, Government of India has sanctioned establishment of 206 STPs in 72 ULBs. Accordingly, the Commissioner & Director of Municipal Administration, Mangalagiri and Managing Director, Swachh Andhra Corporation were request to furnish report regarding the details of requirement of land, funds available with ULBs / Swachh Andhra Corporation and the financial support required from Government for land acquisition towards establishment of STPs, FSTPs, WtC/ISWM plants, Dump yard/Sanitary land fill etc., vide reference 2nd cited.

3. In reply to above, in reference 3rd cited the Commissioner & Director of Municipal Administration, Mangalagiri has furnished the land details, funds available with ULBs and fund support required from them. Accordingly, the Commissioner & Director of Municipal Administration, Mangalagiri has requested the Government to release Rs.300.00 Crs towards Voluntary acquisition of lands for construction of STPs in 72 ULBs, as the Government have given commitment to the Hon'ble NGT for early commencement and completion of construction of STPs to treat sewerage water and to avoid hefty penalties in future.

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4. In this connection it is observed that certain ULBs have identified the Government/ULB/Other department lands for STPs and remaining ULBs have proposed for private lands. Further, the cost of land acquisition proposed is also very high in case of some ULBs.

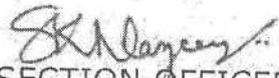
5. The Commissioner & Director of Municipal Administration, Mangalagiri is therefore requested to furnish the following information to the Government immediately for taking further necessary action in the matter:

- i. Verify the availability of Government lands or ULB lands or other department lands in the proposed STP location in consultation with Revenue department.
- ii. Obtain certificate from all the ULBs, particularly those ULBs which have proposed private lands for STPs that no Government land suitable for construction of STPs is available.
- iii. Direct the Municipal Commissioners, to reconcile the land acquisition cost in coordination with Revenue Department.

Y.SRILAKSHMI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To  
The Commissioner & Director of Municipal Administration,  
Mangalagiri.  
The Managing Director,  
Swachh Andhra Corporation, Vijayawada.  
Sc/Sf

//FORWARDED:BY:ORDER//

  
SECTION OFFICER

**URGENT/TIME BOUND**GOVERNMENT OF ANDHRA PRADESH  
MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT DEPARTMENTMemo No.1862199/J2/2022Dated.31.01.2023

Sub:- MA&UD -C&DMA- SAC - Land acquisition for construction of Sewerage Treatment Plants in 72 ULBs in a time bound manner to treat waste water generated in the State in view of the commitment given by the Government of Andhra Pradesh to Hon'ble NGT and to avoid imposition of hefty penalties by Hon'ble NGT in future - Detailed report called for.

Ref: From the MD, SAC, Vijayawada Lr.Roc.No.0020 / SAC / NGT/D.No.280/2020-21, dt.04.10.2022.

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The attention of the Commissioner & Director of Municipal Administration, AP, Mangalagiri is invited to the reference cited and he is informed that the Finance Department has advised on the subject matter "to take up the construction in three phases which are spread out to cover ULBs across the state. Further, the concurrence is given for Rs.50 Cr duly requesting to examine taking up construction first in the Ac.63.895 of Government land and use the Rs.50 Cr allocated to acquire lands in such a manner that the first phase is more or less uniformly spread out across the State."

2. The C&DMA, AP, Mangalagiri is therefore requested to examine the Para-(1) above and furnish detailed report to Government for taking further necessary action in the matter.

Y. SRILAKSHMI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To  
The Commissioner & Director of Municipal Administration, AP, Mangalagiri.

Copy to  
The Managing Director, AP Swachh Andhra Corporation, Vijayawada.  
Sc/Sf.

// FORWARDED :: BY :: ORDER //

*S. Prasad*  
SECTION OFFICER

Ref - 4

GOVERNMENT OF ANDHRA PRADESH  
REVENUE (LANDS-I) DEPARTMENT

U.O.Note.No. REV01\_LANA0MISC/613/2022-LANDS-I

Dt:21/10/2022

Sub: Lands - Request of MA&UD(J) Dept., for necessary exemptions for land - Acquisition to expedite the implementation of sewage treatment plants in Urban, Local Bodies with population below 1 lakh to avoid compensatory fines by the Hon'ble National Green Tribunal and successful implementation of swachh Bharat Mission Urban and clean Andhra Pradesh - Remarks called for - Submitted - Reg. (C.No.1873401)

Ref:-1.File no.MAU01-MUNA/780/2022-J(Computer No.1862199)  
2.Govt.Memo.No.REV01\_LANA0MISC/613/2022-LANDS-I,Revenuen (LANDS.I)Dept., Dt:12.10.2022 (along with D.O.Lr of Managing Director, SwachhAndhra Corporation Dt:4.10.2022)  
3.From the Spl CS & CCLA Lr.REV02-40/1/2022-LA1 SECTION-CCLA, Dt:19/10/2022

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With reference to the request of the MA&UD department vide reference 1<sup>st</sup> cited it is informed that the matter has been examined with reference to the provisions of LARR Act & Rules informed as follows:-

- i) The details of two GOs mentioned in the Government memo are as follows:-
  - a. G.O.Ms.No.562 Revenue (LA) Department dt.13.11.2018-Government have notified the rules to the amended Act 22/2018.
  - b. G.O.Ms.No.487 Revenue (LA) Department dt.29.11.2019-Government have notified amendment to Rule 12 of LARR Rules, 2018.

Hence, it is clear that the above two GOs are not related to taking up for LA for NPI on one hand and on the other hand the letter attached to the memo lacks clarify about what kind of exemptions are required by the MA & UD Department.

- ii) However, in view of the urgency, as stated by the MD, SAC in his letter, it is mentioned as follows:-

- a. GOVERNMENT LAND- The concerned Collector after identification of suitable Government land which is free from all encumbrances has to submit alienation proposals to CCLA for placing it before APLMA for onward transmission to Government.

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b.PRIVATE LAND- To acquire private land, the following three categories are available in the LARR Act, 2013:-

- i)General Land Acquisition;
- ii)Consent Award u/s 23-A
- iii)Voluntary Acquisition (Sale) of Land u/s 30-A

It is further submitted as stated by the MD, SAC in his letter, if the requisition department wants to adopt clause (c) above, the procedure as stipulated in the Rules are as follows:-

- a. The requisitioning administrative department of the State Government shall in the first instance, finalize the minimum extent of the land required for the project;
- b. The Requisitioning Administrative Department, after finalizing the extent of land requirement under rule -3, may, give the required proposal in Form-A(1) u/s 10-A of the Act. The Special Chief Secretary Revenue/District Collectors will issue notification accordingly in form (A2) after due examination exempting the project under Social Impact Assessment study ;

Section-10A reads as follows:-

~~The State Government may, in the public interest, by notification in the Andhra Pradesh Gazette, exempt any of the following projects from the application of the provisions of Chapter II & III of the LARR Act, 2013, namely:-~~

- i. such projects vital to national security or defence of India and every part thereof, including preparation for defence or defence production;
- ii. rural infrastructure including electrification;
- iii. affordable housing and ~~and~~ housing for the poor people;
- iv. industrial corridors set up by the State Government and its undertakings ( in which case the land shall be acquired up to one kilometre on both sides of designated railway lines or roads for such industrial corridor); and
- v.infrastructure projects, including projects under public-private partnership where the ownership of the land continues to vest with the Government:

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Provided that the State Government shall, before the issue of notification, ensure the extent of land for the proposed acquisition keeping in view the minimum land required for such projects.

- c. The Requisitioning Agency shall file requisition with the District Collector, furnishing the details of the land required for public purpose in Form-B ;
- d. On receipt of such requisition, the District Collector or an Authorised Officer after due verification shall, issue a notification in Form-C inviting claims from all the persons interested/affected for settlement by negotiation of the same;
- e. The negotiations Committee constituted under rule 8 shall carry out the negotiations. The committee consisting of-
- i. District Collector; ii. Joint Collector;
  - iii. RDO/Deputy Collector - Convener of the Committee;
  - iv. Executive Engineer of a Works Department (Other than the requisitioning Department);
  - v. Representative of Requisitioning Department;
- f. The negotiations so carried out and the settlement reached thereby shall be entered into an agreement in Form-G3 for land owners; and in Form-G4 for other than land owners;
- g. The District Collector or the Authorized Officer shall pass an order as per the agreement entered into which shall be notified in the District Gazette;

Provided that the considerations ordered to land owners shall be higher than what could have been arrived under the provisions of LARR Act, 2013 and Rules 2014.

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Further it is informed that if the Requisitioning Agency wants to acquire the land at the earliest to avoid the wrath of NGT, the concerned Administrative Department in Government shall accord permission to acquire land under Voluntary Acquisition (Sale) of Land, in accordance with the Act, so as to enable the Requisitioning Agency to acquire the land subject to payment of compensation as per GO to the land owners by depositing the amount into the account of concerned District Collector.

The MA&UD department is requested to take further action accordingly in the matter.

G.SAI PRASAD  
SPECIAL CHIEF SECRETARY TO GOVERNMENT(FAC)

To  
The MA&UD department

//FORWARDED:BY ORDER//

  
SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
REVENUE (LANDS-I) DEPARTMENT

U.O.Note.No. REV01\_LANA0MISC/613/2022-LANDS-I 21/10/2022

Sub: Lands - Request of MA&UD(J) Dept., for necessary exemptions for land-Acquisition to expedite the implementation of sewage treatment plants in Urban, Local Bodies with population below 1 lakh to avoid compensatory fines by the Hon'ble National Green Tribunal and successful implementation of swachh Bharat Mission Urban and clean Andhra Pradesh - Remarks called for - Submitted - Reg. (C.No.1873401)

No.1862199)

Ref:-1.File no.MAU01-MUNA/780/2022-J(Computer  
2.Govt.Memo.No.REV01\_LANA0MISC/613/2022-  
LANDS- I,Revenuen (LANDS.I)Dept., Dt:12.10.2022 (along with  
D.O.Lr of Managing Director, Swachh Andhra  
CorporationDt:4.10.2022)

3.From the Spl CS & CCLA Lr.REV02-40/1/2022-LA1 SECTION-  
CCLA, Dt:19/10/2022

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With reference to the request of the MA&UD department vide reference 1<sup>st</sup> cited it is informed that the matter has been examined with reference to the provisions of LARR Act & Rules informed as follows:-

- I. The details of two GOs mentioned in the Government memo are as follows:-
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Hence, it is clear that the above two GOs are not related to taking up for LA for NPI on one hand and on the other hand the letter attached to the memo lacks clarify about what kind of exemptions are required by the MA & UD Department.

- II. However, in view of the urgency, as stated by the MD, SAC in his letter, it is mentioned as follows:-
  - a. GOVERNMENT LAND- The concerned Collector after identification of suitable Government land which is free from all encumbrances has to submit alienation proposals to CCLA for placing it before APLMA for onward transmission to Government.

b. PRIVATE LAND- To acquire private land, the following three categories are available in the LARR Act, 2013:-

- i)General Land Acquisition;
- ii)Consent Award u/s 23-A
- iii)Voluntary Acquisition (Sale) of Land u/s 30-A

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It is further submitted as stated by the MD, SAC in his letter, if the requisition department wants to adopt clause (c) above, the procedure as stipulated in the Rules are as follows:-

- a. The requisitioning administrative department of the State Government shall in the first instance, finalize the minimum extent of the land required for the project;
- b. The Requisitioning Administrative Department, after finalizing the extent of land requirement under rule 3, may, give the required proposal in Form-A(1) u/s 10-A of the Act. The Special Chief Secretary Revenue/District Collectors will issue notification accordingly in form (A2) after due examination exempting the project under Social Impact Assessment study ;

Section-10A reads as follows:-

The State Government may, in the public interest, by notification in the Andhra Pradesh Gazette, exempt any of the following projects from the application of the provisions of Chapter II & III of the LARR Act, 2013, namely:-

- a. such projects vital to national security or defence of India and every part thereof, including preparation for defence or defence production;
- ii. rural infrastructure including electrification;
- iii. affordable housing and sand housing for the poor people;
- iv. industrial corridors set up by the State Government and its undertakings ( in which case the land shall be acquired up to one kilometre on both sides of designated railway lines or roads for such industrial corridor); and
- v. infrastructure projects, including projects under public-private partnership where the ownership of the land continues to vest with the Government;

Provided that the State Government shall, before the issue of notification, ensure the extent of land for the proposed acquisition keeping in view the minimum land required for such projects.

- c. The Requisitioning Agency shall file requisition with the District Collector, furnishing the details of the land required for public purpose in Form-B ;
- d. On receipt of such requisition, the District Collector or an Authorised Officer after due verification shall, issue a notification in Form-C inviting claims from all the persons interested/affected for settlement by negotiation of the same;
- e. The negotiations Committee constituted under rule 8 shall carry out the negotiations. The committee consisting of-

i. District Collector; ii. Joint Collector;

iii. RDO/Deputy Collector - Convener of the Committee;

iv. Executive Engineer of a Works Department (Other than the requisitioning Department);

v. Representative of Requisitioning Department;

- f. The negotiations so carried out and the settlement reached thereby shall be entered

- into an agreement in Form-G3 for land owners; and in Form-G4 for other than land owners;
- g. The District Collector or the Authorized Officer shall pass an order as per the agreement entered into which shall be notified in the District Gazette;

Provided that the considerations ordered to land owners shall be higher than what could have been arrived under the provisions of LARR Act, 2013 and Rules 2014.

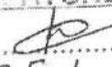
Further it is informed that if the Requisitioning Agency wants to acquire the land at the earliest to avoid the wrath of NGT, the concerned Administrative Department in Government shall accord permission to acquire land under Voluntary Acquisition (Sale) of Land, in accordance with the Act, so as to enable the Requisitioning Agency to acquire the land subject to payment of compensation as per GO to the land owners by depositing the amount into the account of concerned District Collector.

The MA&UD department is requested to take further action accordingly in the matter.

SPLCS(GSP), SECRETARY TO GOVT(LANDS)-REV01

G SAI PRASAD I A S.

To  
The MA&UD department

<b>DESPATCHED</b>	
Sig:	
Date:	25-10-22

Signed by G Sai Prasad I  
A S  
Date: 21-10-2022 18:32:43  
Reason: Approved